Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA. No. 202 of 2011 in
DFR No.791 of 2011

Dated :18th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Waryam Steel Castings (P) Ltd. … Appellant(s)

Versus

Punjab State Power Corporation Limited & Anr. ….Respondent(s)

Counsel for the Appellant(s): Mr. Abhinav A. Agnihotri

ORDER

It is unfortunate to notice that again the learned counsel for the Applicant/Appellant seeks some more time to serve notice on the Respondents, despite the fact that the Order has been passed permitting the dasti service on 12.09.2011. So far, they have not served notice on the Respondents.

The learned counsel for the Applicant/Appellant tenders apology for his failure and seeks some more time as a last chance to serve notice on the Respondents.

Accordingly, as a last chance, he is granted some more time to serve notice on the Respondents and he is directed to serve the notice on or before 30.10.2011 and to file the affidavit of service.

Post the matter on ***31.10.2011.***

(V.J. Talwar) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**
TS/SS